

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH : AT HYDERABAD.

* * *

O.A. No. 1068/93

Dt. of Decision: 28.3.94

- All India Postal Employees Union of Postmen and Class IV; EDS., Mangalagiri Branch, Rep; by its Branch Secretary, G.James.
- 2. G.James,

.. Applicants

Vs

- Thrausion_of India, Rep; by its New Delhi - 110 001.
- The Post Master General, Eastern Region, Vijayawada - 2.
- 3. Senior Superintending offices, Chandramoulinager, Guntur 7.

.. Respondents.

Counsel for the Applicants : Mr. P. Rathaiah Counsel for the Respondence

CORAM:

THE HON'BLE JUSTICE SHRI V. NEELADRI RAO : VICE CHAIRMAN
THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

SHIP.

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(258)

O.A.NO.1068/93.

JUDGMENT

Dt: 28.3.94

(AS PER HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN)

Heard Shri P.Rathaiah, learned counsel for the applicants and Shri N.R.Devaraj, learned standing counsel for the respondents.

- 2. This OA is filed praying for a direction to the respondents to pay the HRA and CCA to the applicants from 1.9.1989. On the basis of the averments in the OA, it has to be held that they are claiming HRA and CCA at the respondents.
- The a 1st applicant is All India Postal Employees Union of Postmen and Class-IV & E.D.S., Mangalagiri Branch and the and the are are a working at Tadepalli Sub Post Office, Guntur District. Tadepalli Sub Post Office is within 8 Kilometres from Vijayawada. The Director General, Posts letter No. 4-121/87-PAP, dated 29.4.1988 envisages payment of HRA to Postal Staff at Tadepalli at Vijayawada rates till 31.8.1989.
- 4. It is now stated that similar direction was not given by the Director General Posts, as necessary certificate was not given by the District Collector.

 Guntur.
- 5. Now it is submitted that the District Collector, necessary the /certificate on 10.2.1994 ie., after the reply in this OA is filed.

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6. In view of the above, the Director General, Posts is directed to issue the necessary letter in regard to the payment of HRA and CCA at Vijayawada rates to the Postal staff at Tadepalli with effect from 1.9.1989. Time for compliance is two months from the date of receipt of this order by the 1st respondent.

7. The OA is ordered accordingly. No costs.

(R.RANGARAJAN)
MEMBER (ADMN.)

(V.NEELADRI RAO) VICE CHAIRMAN

wednest

DATED: 28th March, 1994. Open court dictation.

Deputy Registrar(J)

vsn

To

- 1. The Director General, Posts, Union of India, New Delhi-1.
- The Postmaster General, Eastern Region, Vijayawada-2.
- 3. The Senior Superintendent of Post Offices, Changramoulinagar, Guntur-7;
- 4. One copy to Mr.P.Ratnaiah, Advocate, CAT.Hyd.
- 5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
- 6. One sopy to Library, CAT. Hyd;
- 7. One spare copy.

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

THE HON BLE MR.JUSTICE V.NEELADRI RAO VICE CHAIRMAN

AljD

THE HON'BLE MR. A.B.GORTHI : MEMBER(AD)

AND

THE HON BLE MR. TCCHANDRASEKHAR REDDY MEMBER(JUDL)

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

Dated 28- 24 -1994

ORDER JUDGMENT

M.A/R.A./C.A/No.

in

O.A.NO. 1068/93

T.A.No.

q.w

Admitted and Interim Directions Issued

Alloweld

Disposed of with directions

Dismissed.

Dismissed as withdrawn.

Dismissed for Default.

Rejected/Ordered.

No order as to costs.

Administrative Tribunal

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Central Administrative Tribunal
DESPATCH
7 APK 1994